IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

CP-72/14//ND/17

In the matter of:

Ceradecor India Limited

....PETITIONER

SECTION:

Under Section 14 (1)

Order delivered on 15.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Ms. Juhi Kathuria, Advocate

For the Respondent/Corporate Debtor:

For the Intervener

ORDER

Learned authorized representative for the petitioner is present. It is represented by the authorized representative that in compliance with the Order dated 09.1.2018 passed by this Tribunal, an Affidavit stating the details about the fact of obtaining consent from the Secured & Unsecured Creditors has been duly made and that the said affidavit was filed vide diary No.309 dated 11.1.2018. However, record of this Tribunal discloses that the same is not available before this Tribunal today (15.1.2018).

Let the Bench Officer check for the same with the Registry and up-date the same with the records of this Tribunal and call this matter on 19.1.2018.

List on 19.1.2018.

(R. VARADHARAJAN)

(R. VARADHARAJAN MEMBER (JUDICIAL)

Surjit 15.1.2018